

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: 28 OCT 1993

APPLICATION NO(S) 237 of 1993.

APPLICANTS: K.C.Rajanna  
TO.

RESPONDENTS: Station Director,  
All India Radio, Bangalore & Others.

1. Dr.M.S.Nagaraja, Advocate, No.11, First Cross,  
Second Floor, Sujatha Complex, Gandhinagar,  
Bangalore-560 009.
2. The Station Director, All India Radio,  
Bangalore-560 001.
3. Sri.M.S.Padmarajaiah, Central Government  
Standing Counsel, High Court Building,  
Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on 19-10-1993.

*Boomers*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

*Issued*

*gm\**

*gm*

*O/C*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 19TH OF OCTOBER, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice Chairman  
Hon'ble Mr.V. Ramakrishnan Member (A)

APPLICATION NO.237/1993

Shri K.C. Rajanna,  
Aged 42 years,  
S/o Shri K.H. Chikkanna,  
639, 9th Main, 4th B Cross,  
RPC Layout, Vijayanagar II Stage,  
Bangalore - 560 004

Applicant

( Dr.M.S. Nagaraja - Advocate )

v.

1. The Station Director,  
All India Radio  
Bangalore - 560 001

2. The Director General,  
All India Radio,  
New Delhi - 110 001

3. Union of India  
represented by Secretary to Government  
Ministry of Information & Broadcasting,  
New Delhi

Respondents

( Shri M.S. Padmarajiah - Advocate )

This application has come up today before  
this Tribunal for orders. Hon'ble Justice Mr.P.K.  
Shyamsundar, Vice Chairman made the following:

O R D E R

The applicant is a First Division Clerk  
in the All India Radio presently transferred to a



similar post in Hassan. He is aggrieved by the transfer order not merely because it has disrupted his family life as he has to leave behind his wife and children but also feels agitated about the manner in which the transfer had been effected in that according to him there were many people who had a longer standing at Bangalore but not disturbed whereas he alone was disturbed. It now transpires that he has gone and joined duty on 7th January, 1993, on which date he reported to the new place of posting at Hassan. Under the circumstances, we think it appropriate to direct the applicant to make a fresh representation to the Department asking that he be transferred back to Bangalore so that he could be with his wife and children etc. He should make such a representation only after January, 1994, when he completes one year of his stay at Hassan. If such a representation is made by the applicant after January, 1994, the Department will consider the same sympathetically and see what best can be done. This application stands finally disposed off as aforesaid with no order as to costs.



MEMBER (A)

Sd/-

VICE CHAIRMAN

Sd/-

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
D.C.O.  
E.C.O.

28/1/1993